ÞITEM NO.5(PH) Court No.10 SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10164/2008

(From the judgement and order dated 02/04/2008 in WA No.11/2003 of The HIGH COURT OF ORISSA AT CUTTACK)

GRID CORP.OF ORISSA LTD. & ANR. Petitioner(s)

VERSUS

SADANANDA DOLOI & ORS. Respondent(s)

(With appln(s) for directions and clarification/modification of court's order and amendment of cause title and stay and with and prayer for interim relief and office report)
(For Final Disposal)

Date: 28/09/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE CYRIAC JOSEPH
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. P.P. Rao, Sr. Adv.
Mr. R.K. Mehta, Adv.
Mr. David. A, Adv.
Mr. Antaryami Upadhyay, Adv.
Mr. Utsav Sidhu, Adv.
Ms. Fiza Moonis, Adv.
Ms. Apeksha Sharan, Adv.
Mr. Abhimanyu Tewari, Adv.
Mr. Raj Kumar Mehta,Adv.

For Respondent(s) Mr. A.K. Sanghi, Sr. Adv.
Mr. Subhasish Bhowmick,Adv.

UPON hearing counsel the Court made the following
O R D E R

On request of the learned counsel for the respondents, the case is adjourned to 13th October, 2011.

Being part-heard matter, let it be posted as item no. 1.

(DEEPAK MANSUKHANI) (RENUKA SADANA)
Court Master Court Master